

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 14376/2012

(Arising out of impugned final judgment and order dated
09/11/2011 in CWP No. 19405/1986 passed by the High Court of
Judicature at Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

(office report on default)

Date : 05/08/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR
[IN CHAMBERS]

For Petitioner(s)

Mr. Hemant Sharma, Adv.
Mr. Apporva Agrawal, Adv.
Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

Dr. Kailash Chand, Adv.
Ms. Dharitry Phookan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners is granted two weeks'
time to cure the defects as pointed out by the Registry in its
office report dated 04.08.2016.

(Sonali Saund)
Sr.P.A.

(Sneh Lata Sharma)
Court Master

Signature Not Verified

Digitally signed by
SONALI SAUND
Date: 2016.08.11
10:28:58 IST
Reason: